

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 81 of 2011

Dated: 24^h February, 2012

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta Judicial Member**

**Allain Duhangan Hydro
Power Ltd.**

....

Appellant (s)

Versus

Everest Power Pvt. Ltd. & Ors.

....

Respondent (s)

Counsel for the Appellant (s):

**Mr. Amit Kapur with Mr.
Apoorva Misra & Mr. Nitin
Kalra**

Counsel for the Respondent(s):

**Mr. Pritha Srikumar for Mr.
Nikhil Nayyar, Advocate for
R-10.
Mr. Sanjay Dewan, Adv.
for R-6
Mr. D.P. Sharda, Adv. for
R-8**

Contd.....P.2/-

ORDER

Learned counsel for R-1 has filed a revised affidavit regarding release of payment to the appellant. The Appellant is directed to file reply to the same by 29th February, 2012.

Post the matter on **1st March, 2012 at 2.30 p.m.**

(P.S.Datta)
Judicial Member

(Rakesh Nath)
Technical Member

Ss/ks